

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3413 of 2021

Jahiruddin Ansari Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. S. P. Roy, Advocate

For the Opposite Party : Mr. Veer Vijay Pradhan, A.P.P.

2/25.03.2021 Heard the parties.

Defect no. 9 (i) as pointed out by the office is ignored.

The petitioner is an accused in connection with Boarijore P.S. Case No. 7 of 2019.

It has been alleged that the truck of the informant was looted by the miscreants. It has also been alleged that other trucks were also intercepted and loot was committed from the driver of the trucks.

Learned counsel for the petitioner submits that the petitioner has been implicated on the confession of Mahfooz Ansari. It has been stated that neither any incriminating article has been recovered from the conscious possession of the petitioner nor any T.I.P. has been held.

Learned A.P.P. for the State has opposed the prayer.

It appears that the only piece of evidence to implicate the petitioner is confessional statement of Mahfooz Ansari. The petitioner is in custody since 14.09.2020.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate 1st class, Godda in connection with Boarijore P.S. Case No. 7 of 2019.

(Rongon Mukhopadhyay, J)